Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu ****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 2603 - JK (LD) of 2025 DATED:- 05 - 03 - 2025

Sanction is hereby accorded to the appointment of Mr. Rahul Sharma, JKAS, Under Secretary to the Government, General Administration Department as Officer Incharge (OIC) Litigation in case WP(C) No. 1114/2023 titled Manzoor Ahmad Rather VERSUS Union Territory of J&K and others including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24,03,2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:-05.03.2025

No:- LAW-OIC/03/2025

Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Commissioner/Secretary to Government, General Administration Department.
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Assistant Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Revaz Ali Blat

Assistant Legal Remembrancer

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